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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




C.P. (I.B) No. 81/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018**

Name of the Company: Ritesh K.V.K Suchak.
V/s.
Anil Life Science Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SHIRAJ KHAMBETE i/b Nanavati Associates	Adv	Respondent	
2.	NATASHA DHRUMAN SHAH	ADV.	PETITIONER	
3.	VISHAD ASHOK JAGASHETH	OFFICER	RESPONDENT	

ORDER

Advocate Mrs. Natasha Shah is present for Operational Creditor/ Petitioner.
Advocate Mr. Shiraj Khambete i/b Nanavati Associates present for Respondent.

Learned lawyer of the Respondent along with Mr. Vishad Ashok Jagasheth present in person on behalf of the Corporate Debtor, who has fairly submitted that he has no objection if the case is admitted.

Heard the arguments of learned Counsel for the Petitioner and the learned Counsel for the Respondents.

The order is reserved.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 16th day of July, 2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**